

**GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 2352
ANSWERED ON 10/12/2024**

LIABILITIES UNDER MGNREGS

2352. SHRI RADHAKRISHNA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of total pending liabilities for wage and material component under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) due to various States including Telangana, Karnataka and Jharkhand, State-wise; and**
- (b) the details of measures taken by the Government for timely disbursal of such pending liabilities to the States?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI KAMLESH PASWAN)**

(a): There is no pending liability for the wage component in respect to Telangana, Karnataka and Jharkhand State. State/UT-wise details of pending liabilities for wage components as on 04.12.2024 are given at Annexure-I.

State/UT-wise details of pending liabilities, including State of Telangana and Jharkhand, for material components as on 04.12.2024 are given at Annexure-II. In case of Karnataka, there is no pending liability for the material component under Mahatma Gandhi NREGS.

(b): Mahatma Gandhi NREGS is a demand-driven wage employment scheme. Funds release to States/UTs are a continuous process, and the Central Government is committed to making funds available to States/UTs for the implementation of the scheme as per the demand for work on the ground.

Under Mahatma Gandhi NREGS, Ministry releases funds to States/UTs periodically in two tranches with each tranche

consisting of one or more installments, keeping in view the “agreed to” Labour Budget, demand for works, opening balance, pace of utilization of funds, pending liabilities, overall performance and subject to timely submission of proposals with relevant documents.

The following measures have also been taken to ensure the regular transfer of funds to States and the timely release of funds to implementing agencies:

- 1. Public Financial Management System (PFMS):** The government has implemented the PFMS to monitor and ensure the efficient and timely transfer of funds. This system helps in tracking the fund flow in real-time and ensures transparency.
- 2. Direct Benefit Transfer (DBT):** Wages under Mahatma Gandhi NREGS are paid directly into the bank accounts of beneficiaries through the DBT system. This minimizes delays and ensures timely payments.
- 3. Monitoring and Coordination:** Regular reviews and meetings are conducted with State governments and other stakeholders to monitor the fund flow and address any issues promptly.

In addition to this, for ensuring the timely payment of wages, the Ministry has made concerted efforts. A Standard Operating Procedure (SoP) on the timely payment process for direct payment into the account of beneficiaries was issued, and its implementation by the States/UTs is being monitored regularly. Some of the steps taken by the Ministry to ensure timely payment of wages to workers under the Mahatma Gandhi NREGS are given below:

(i) National Electronic Fund Management System (Ne-FMS) has been implemented in all States and 3 Union Territories.

(ii) States/UTs are regularly requested to ensure the timely regeneration of rejected transactions and correction of invalid accounts as per information provided by PFMS.

(iii) Aadhaar Based Payment System (ABPS) has been made mandatory since January 1, 2024, to ensure faster, safer, and timely wage disbursement to beneficiaries under Mahatma Gandhi NREGS.

(iv) Capturing of real-time attendance through the National Mobile Monitoring System (NMMS).

Annexure-I

Annexure referred in reply to part (a) of Lok Sabha Unstarred Question No. 2352 dated 10.12.2024.

States/UTs-wise pending liability for wages under Mahatma Gandhi NREGS during 2024-25 (as on 04.12.2024) (Rs. in lakh)		
Sr. No.	States/UTs	Pending Liability for wage component
1	Assam	2498.79
2	Gujarat	5573.40
3	Madhya Pradesh	13748.50
4	Meghalaya	8097.34
5	Mizoram	1101.86
6	Nagaland	18796.50
7	Tripura	8992.86
8	Puducherry	105.01
Total		58,914.25

Annexure referred in reply to part (a) of Lok Sabha Unstarred Question No. 2352 dated 10.12.2024.

States/UTs-wise pending liability for the material component under Mahatma Gandhi NREGS during 2024-25 (as on 04.12.2024) (Rs. in lakh)		
Sr. No.	States/UTs	Pending Liability for material component
1	Bihar	55247.95
2	Haryana	5169.27
3	Jammu & Kashmir	6354.74
4	Jharkhand	4197.09
5	Madhya Pradesh	13226.51
6	Maharashtra	98488.27
7	Manipur	6951.15
8	Meghalaya	2682.23
9	Rajasthan	26570.00
10	Sikkim	411.55
11	Tamil Nadu	25768.14
12	Telangana	21690.04
13	Uttar Pradesh	67598.44
14	Uttarakhand	7090.97
15	Dadra & Nagar Haveli Daman & Diu	38.27
Total		3,41,484.62
